

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/914/2021

This the 16th day of June 2021

HON'BLE MR. ANAND MATHUR, MEMBER (A)

King Pal Singh, Aged 58 years, S/o Inder Singh, R/o Pathangam Gadpora Aripal,
Tral, District Pulwama, J&K-192301.

.....Applicant

(Advocate:- Mr. M Anish Ul Islam)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Government, Public Health Engineering (PHE) Department, Civil Secretariat, Srinagar/Jammu-180001.
2. Chief Engineer Kashmir, Public Health Engineering (PHE) Department, Srinagar-190017.
3. Superintending Engineering, Hydraulic Circle Pulwama H.Q. Shopian-192301.
4. Executive Engineer, PHE Division, Awantipore-192122.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**ORDER
ORAL**

Learned counsel for the applicant while explaining the details of his case submitted that he would be satisfied, if a direction is given to the respondents to dispose of his representation by passing a reasoned and speaking order within a limited time frame.



2. Learned D.A.G. has no objection, if such a direction is given.

3. Heard Mr. M Anis Ul Islam, learned counsel for the applicant and Mr. Sudesh Magotra, learned D.A.G. and perused the records.



4. In view of the limited prayer made by the applicant, the O.A. is disposed of with direction to the respondents to treat the present O.A. as representation of the applicant and dispose of the same by passing a reasoned and speaking order and communicate the decision so taken to the applicant within two months from the date of receipt of a certified copy of this order.

5. It is clarified that I have not entered in the merits of the case. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun